

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(10)

Contempt Petition No.165/92
in
Original Application No.44/92

Jagmohan Singh,
C/o.G.S.Walia,
Advocate High Court,
16,Maharashtra Bhavan,
Bora Masjid Street,
Fort, Bombay - 400 001. .. Petitioner

-versus-

1. Shri P.V.Vaitheeswaran,
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
2. Shri M.K.Chauhan,
Assistant Personnel Officer(M)
Western Railway,
Kota-Junction.
3. Shri Vidhu Kashyap,
Sr.Divisional Personnel Officer,
Western Railway,
Kota-Junction.
4. Shri Kamna Dhar Kalla
Divisional Railway Manager,
Western Railway,
Kota Junction. .. Proposed
Contemnors.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.G.S.Walia
Advocate for the
Petitioner.
2. Mr.N.K.Srinivasan
Counsel for the
Proposed Contemnors.

TRIBUNAL'S ORDER:

Date: 10-6-1993

Heard counsels. It appears that after
the order was passed in the O.A. a notice was sent
by the respondents to the applicant for modifying

(1)

the earlier order by virtue of the leave that was granted to the respondents to do so. But the order has not yet been modified. We would ~~xx~~ direct that any modification of the order if the respondents wants to make should be completed within three months from today.

2. Since the applicant has retired in the month of October, 1992 his pensionary benefits shall also be modified on the basis of the order that would be passed pursuant to the leave granted.

3. Liberty has already been granted to the applicant to move, if necessary, by fresh O.A. should he feel aggrieved by the subsequent order. In view of the above direction no further order is necessary.

4. C.P. is disposed of.

U. Savara
(USHA SAVARA)
M(A)

M.S. Deshpande
(M.S. DESHPANDE)
VC

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